

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1079 of 2021**

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Tem Ray @ Tema Ray	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	:	Mr. Kamdeo Pandey, Advocate
For the State	:	Mr. B.N. Ojha, Addl. P.P.

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**Order No.02 Dated- 05.04.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Deori P.S. Case No.144 of 2016 (G.R. No. 2878 of 2016) registered under sections 147/148/149/323/448/307/504 of the Indian Penal Code.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner was the members of an unlawful assembly and in prosecution of common object of the said assembly he attempted to murder the informant by assaulting her, consequent upon her protesting for her crops being eaten by the cattle of the petitioner and the co-accused persons. It is further submitted that the allegation against the petitioner are false. It is next submitted that the petitioner is ready and willing to pay Rs.5,000/- as ad interim victim compensation to the informant without prejudice to his defence in this case and undertakes to cooperate with the investigation of the case and also undertakes that he will not annoy or disturb the informant in any manner during the pendency of the case. It is lastly submitted that the co-accused persons have already been given the privilege of anticipatory bail by

this Court vide order dated 28.02.2020, passed in A.B.A. No. 1219 of 2020. Hence, it is submitted that the petitioner be also given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on depositing a demand draft of Rs.5,000/- as ad interim victim compensation in favour of informant and on furnishing bail bond of Rs.25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned A.S.J. -VII, Giridih, in connection with Deori P.S. Case No.144 of 2016 (G.R. No. 2878 of 2016) with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case with further condition that that he will not annoy or disturb the informant in any manner during the pendency of the case and other conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioner deposits the ad interim victim compensation amount, the court below is directed to issue notice to the informant and hand over the said demand draft to her, after proper identification.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-